

(b) Against the requirement of 86 employees in the regular establishment, 70 are already in position. The vacant posts in the regular establishment are being filled by posting of cadre employees of National Hydro-electric Power Corporation and by taking persons on deputation from the Government of J & K.

Against the requirement of 150 employees in the work charged category, 58 are already in position. The balance requirement is being met by transferring NHPC employees from Salal and Dulhasti Projects in J & K. Wherever the required categories of work-charged employees are not available from these projects, local recruitment would be made from the candidates sponsored by the local employment exchange.

STATEMENT

Manpower requirement for Uri Project during 1987-88

S. No.	Category of post	No. of posts
1	2	3
1.	Chief Engineer	1
2.	Manager	
	Civil	2
	Electrical	1
3.	Dy. Manager	
	Civil	1
	F & A	1
4.	Asstt. Manager	
	Civil	4
	Electrical	1
	Mechanical	1
	P & A	1
5.	Engineer/A.E.	
	Civil	10

1	2	3
	Electrical	3
	Mechanical	2
6.	Accounts Officer	2
7.	Personnel Officer	1
8.	Medical Officer	1
9.	JE Gr. VII	
	Civil	16
	Electrical	1
	Mechanical	2
10.	Sr. Acctt. Gr. VII	4
11.	P.S. Gr. I	1
12.	Steno Gr. VII	5
13.	Asstt. Gr. VII/III	15
14.	D/Man Gr. III/Tracer	4
15.	Compounder/Pharmacist	2
16.	Operator (Machines)	1
		86
	Work Charged Staff	150
	Grand Total	236

Central Investment Subsidy for Khand-sari Industry

4677. SHRI MAHENDRA SINGH: Will the Minister of INDUSTRY be pleased to state:

(a) whether Khand-sari Industry is eligible under Central Investment Subsidy scheme; and

(b) if not, the reasons thereof?

THE MINISTER OF STATE IN THE DEPARTMENT INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b). Does not arise.

Unclaimed Deposits with Indian Express Newspapers (Bombay) Pvt. Ltd.

4678. SHRI P. KOLANDAIVELU: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that in the advertisement of 7 September, 1987 in the Indian Express (Madras) asking for deposits from the public for Indian Express newspapers (Bombay) Private Limited there is a mention of "Unclaimed Deposits" stated to be still retained by the company; and

(b) if so, whether Government have inquired about these unclaimed deposits lying with the company and the action taken in this regard?

THE MINISTER OF INDUSTRY (SHRI J. VENGALA RAO): (a) and (b). In the advertisement inviting deposits from the public by Indian Express Newspapers (Bombay) Pvt. Ltd. published in Madras edition of Indian Express dated 8th September, 1987, it is stated that 'The company has no overdue or outstanding deposits as on date of advertisement except unclaimed deposits.' The Registrar of Companies, Bombay, has been asked to look into the matter.

[*Translation*]

**Complaints against Kerosene, LPC/
Diesel Dealers in Bihar**

4679. SHRI KALI PRASAD PANDEY: Will the Minister of PETROLEUM AND

NATURAL GAS be pleased to state:

(a) whether complaints have been received from district administration regarding the irregularities being committed by kerosene oil, gas and diesel agencies in various parts of Bihar;

(b) if so, the details of complaints received by the officers of oil corporations in Patna and Calcutta during the period from January, 1986 to October, 1987;

(c) the main points of these complaints and the action taken so far in this regard; and

(d) whether the local administration has detected any serious irregularities committed by two firms of Gopalganj and Sasamua and if so, the action taken so far to check these irregularities?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI BRAHM DUTT): (a) to (c). Indian Oil Corporation (IOC) and Bharat Petroleum Corporation (BPC) had received one complaint each against their LPG Agency and Kerosene Agency respectively from the concerned District Administration during the period from January, 1986 to October, 1987. While the complaint against IOC's LPG Distributor M/s. Pariwar Gas Service, Gaya was about poor customer service, non-availability of stock and irregular opening of show-room, that against BPC's kerosene dealer, namely Patna Kerosene Agency, Patna, was about stock variation.

As on investigation it was found that the service rendered by M/s. Pariwar Gas Service was far from satisfactory, a warning had been issued to this distributor by IOC. As regards BPC's dealer, the District authorities had suspended the licence which was subsequently restored on the 30th October, 1986.